

GOVERNMENT OF INDIA
MINISTRY OF CULTURE
RAJYA SABHA
UNSTARRED QUESTION NO.1772
TO BE ANSWERED ON 16.03.2023

AMENDMENT TO AMASR ACT

1772. SHRI JAWHAR SIRCAR:

Will the Minister of CULTURE be pleased to state:

- (a) whether the Ancient Monuments and Archaeological sites and Remains (AMASR) Act, the law pertaining to monuments of national importance, is likely to be amended;
- (b) if so, details of proposals to amend the Act;
- (c) whether Government is aware that de-notifying national monuments is fraught with dangerous consequences to many priceless monuments;
- (d) whether it is a conscious decision to de-notify monuments and open up the presently protected and restricted areas and confer benefit of several lakhs of crores to real estate businesses; and
- (e) the manner in which total transparency and open public consultation would be ensured if de-notification is decided

ANSWER

THE MINISTER OF CULTURE, TOURISM AND DEVELOPMENT OF NORTH EASTERN REGION
(SHRI G. KISHAN REDDY)

- (a) The Government has taken a decision to examine the legal issues affecting construction to related activities around centrally protected monuments and sites in order to allow for
- (c) infrastructure while at the same time preserving the rich heritage of the country.
- (d) Denotification of any monument is done as per Act/rules in vogue.
- &
- (e)
